

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.V. ANILKUMAR

FRIDAY, THE 17<sup>TH</sup> DAY OF APRIL, 2020 /28<sup>TH</sup> CHAITHRA, 1942

Bail Appl.No.2149 of 2020

CRIME NO.74/2020 OF VATTIYOORKAVU POLICE STATION,  
THIRUVANATHAPURAM DISTRICT

PETITIONER/ACCUSED:

SRI. RAJESH, AGED 40 YEARS,  
S/O, SWARNAKARAN,  
BRA-23, BANGLAVILA RESIDENCE,  
NEAR KAVALLOR DEVI TEMPLE,  
KANJIRAMPARA WARD, PEROORKADA VILLAGE,  
THIRUVANTHAPURAM DISTRICT.

BY ADV. SRI.LATHEESH SEBASTIAN

RESPONDENTS/COMPLAINANT AND STATE:

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM-682 031.
2. STATION HOUSE OFFICER,  
VATTIYOORKAVU POLICE STATION,  
THIRUVANTHAPURAM-695 013.

BY PUBLIC PROSECUTOR SRI. RAMESH CHAND.

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

**Dated this the 17<sup>th</sup> day of April, 2020**

Learned Public Prosecutor submitted that the applicant has been released on bail by the jail authorities under some mistaken notion of facts and the State has filed a petition seeking corrective measures, before the jurisdictional Court in that regard. He also seeks further time to peruse the statement of the victim recorded under Section 164 of the Cr.P.C.

Post the matter on 28.04.2020 for detailed consideration.

In the meantime, it is ordered that status quo as on today shall be maintained.

**T.V.ANILKUMAR  
JUDGE**

krj